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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI, THE 29th JANUARY, 1980.

NOTIFICATION
INCOME TAX

No.3168(F.No.197/127/79-IT(AI): In exercise of the powers conferred by clause(V) of sub-section(23c) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Malankara Marthoma Syrian Church and the "parishes & institutions under it" for the purpose of the said section for the assessment year(s) 1978-79, 79-80 and 80-81.

Sd/-
(B.M.SINGH)
UNDER SECY. CENTRAL BOARD OF DIRECT
TAXES.

To
The Manager,
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Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Petitioner, Mar Thoma Syrian Church of Malabar, Mar Thoma Sabha office, Tiruvalla-689101.
2. The Commissioner of Income-tax, Kerala-I, Eranakulam, with reference to his letter No.18-A/Tech.3/79-80 dated 10.12.79.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of D&M Services (Income-tax) 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi(5 copies).
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

AUTHORISED FOR ISSUE

V.K.Bhatia
(V.K.BHATIA)

ASSTT. DIRECTOR OF INSPECTION
(RS&P)

PAHUJA

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No.CC/ITAI/2990/947/RSP/80